

I protest"—this is an absolute violation of the Rules of Procedure, it is a contempt of the House and the Speaker, and I cannot tolerate it (*Interruption.*) Hon. Members can go if they so like.

**Shri Mahanty:** Sir, it is not our intention to cast any aspersion on you or on the House. May I make one submission? You were pleased to observe that these adjournment motions will be held over and that we should discuss the matter with you at 2.30.

**Mr. Speaker:** Hon. Member flouted that, he did not agree then.

**Shri Mahanty:** We only made our submissions.

**Mr. Speaker:** Order, order. I have heard sufficiently; I have given all indulgence to hon. Members. They have made their statements, I have heard their leaders and also the followers. Under those circumstances, let us wait. Nothing is going to happen in two or three days. Let all the facts be placed before the House, and then we will certainly decide. It is not that what I decide today will be decided later on after two or three days. There is no hurry. Therefore, I request hon. Members to keep patient for sometime. There is nothing lost in that.

**Shri Yajnik:** There is no other alternative, Sir, for us but to walk out.

(*At this stage Shri Surendranath Dwivedy, Shri Yajnik and other Members of the Opposition left the House.*)

## PAPERS LAID ON THE TABLE

### APPROPRIATION ACCOUNTS OF GOVERNMENT OF DELHI

**Shri Morarji Desai:** Sir, I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts of the Government

of Delhi, 1955-56 and the Audit Report, 1957. [*Placed in the Library. See No. LT-677/58.*]

### NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following notifications:—

- (1) G.S.R. No. 233, dated the 10th April, 1958, making certain amendment to the Customs Duties Drawback (Spectacle Frames) Rules, 1958.
- (2) G.S.R. No. 234, dated the 11th April, 1958.
- (3) G.S.R. No. 235, dated the 11th April, 1958, containing the Customs Duties Drawback (Chrome Leather Washers) Rules, 1958.
- (4) G.S.R. No. 238, dated the 14th April, 1958.
- (5) G.S.R. No. 239, dated the 14th April, 1958, containing the Customs Duties Drawback (Diesel Engines) Rules, 1958.

[*Placed in the Library. See No. LT-678/58.*]

### DELHI TERMINAL TAX RULES

**The Deputy Minister of Home Affairs (Shrimati Alva):** I beg to lay on the Table, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Terminal Tax Rules, 1958, published in Notification No. 8/58-D.M. Cor., dated the 7th April, 1958.

[*Placed in the Library. See No. LT-679/58.*]

### ESTIMATES COMMITTEE

#### FIFTEENTH REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Fifteenth Report of the